

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 244 OF 2016 &
IA No. 523 OF 2016**

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**APPEAL No. 245 OF 2016 &
IA No. 524 OF 2016**

Dated : 5th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL No. 244 OF 2016 &
IA No. 523 OF 2016**

In the matter of:

Power Company of Karnataka Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. D.L. Chidananda

Counsel for the Respondent(s) : Mr. Kiran Gandhi
Ms. Ramni Taneja for R-2
Mr. Shikha Ohri
Mr. Nimesh Kr. Jha for R.3

**APPEAL No. 245 OF 2016 &
IA No. 524 OF 2016**

In the matter of:

Power Company of Karnataka Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. D.L. Chidananda

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2
Ms. Shikha Ohri
Mr. Nimesh Kr. Jha for R.4

ORDER

Admit. Issue notice. Mr. Kiran Gandhi takes notice on behalf of Respondent No.2 and Ms. Nimesh Kr. Jha takes notice on behalf of Respondent No.3 in Appeal No. 244 of 2016 and Ms. Suparna Srivastava takes notice on behalf of Respondent No.2 and Mr. Nimesh Kr. Jha takes notice on behalf of Respondent No.4 in Appeal No. 245 of 2016 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 15.12.2016. Dasti, in addition, is permitted.

List these matters on **15.12.2016**. In the meantime, learned counsel for the respondents may file the reply on or before 03.11.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 18.11.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt